

[Shri Surendranath Dwivedy]

of terror. I think it is time that the Central Government makes a statement about the actual state of affairs obtaining in the State. I request you, if it is possible for you, to make this request to the Government if they can make a statement today.

Mr. Speaker: Mr. Nath Pai should consider how he set the ball rolling and how it has moved now. He has put me into so many difficulties.

Shri Nath Pai (Rajapur): The House should not get a wrong impression. I am the most law-abiding Member.

Mr. Speaker: I am asking him to consider what wrong he has done.

Shri Harish Chandra Mathur: He is a law-abiding Member.

Mr. Speaker: He always claims that he abides by the decision of the Chair.

Shri Nath Pai: I did not know that I would be emerging as the villain of the piece of what transpired today.

Mr. Speaker: I do not say, the villain of the piece, but the hero of the show. The Calling Attention Notice. Shri Bagri.

Shri P. K. Deo: Sir,....

Mr. Speaker: I must make it clear that I am not going to reply at this moment. He has drawn my attention and he may write to me. I will find it out.

12.54 hrs.

ALLOTMENT OF AN HOUR TO
MEMBERS ON THE LAST DAY OF
A SESSION

Shri Ranga (Chittoor): I may be permitted to make an observation. At least for future guidance, I request the Chair to evolve some procedure for what the Chair is going to do in

regard to the last one or two days of the session. I say this because if the Chair sticks to the present procedure, then what is likely to happen is that we feel ourselves under a sense of grievance because we have no chance at all of going to the Chair after the ruling is given in regard to our adjournment motions, calling attention notices, etc. for a revision of the ruling of the Chair and then come back again to the House and get that particular matter discussed. Therefore, I only say that let the Speaker kindly keep this point before himself and then afterwards evolve some procedure which would give satisfaction to all the sections of the House.

Mr. Speaker: Certainly, I can appreciate that there will be pressure during the last days of the session. I have allowed Short Notice Questions on each of the last two or three days. There were three Short Notice Questions today. The hon. Member would appreciate that already one hour we have spent here.

The other course that I have seen in other Parliaments—probably it is in England—is that half an hour is given on the last day when the Members might say anything they like. If they want that, I can give that. On the last day, I might appoint half an hour when they might say anything that they like during that half an hour.

The Minister of Communications and Parliamentary Affairs (Shri Satva Narayan Sinha): I think on behalf of the Government I would request you to make it an hour.

Mr. Speaker: One hour on the last day of the session so that the Members might just say whatever they like about their constituencies.

Shri Hem Barua (Gauhati): Let us have two hours. India is a much bigger country than England.

Mr. Speaker: I am making it one hour. But that would be from the next session not today. Shri Bagri.

Shri Nath Pai (Rajapur): That means I have not committed anything wrong as it was originally thought.

Mr. Speaker: The wrong committed remains there. If something good comes out of the wrong committed, the wrong committed remains a wrong.

Shri Nath Pai: Something good has come out of this. It is the result that should be judged.

12.57 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED EXPLOSION OF TWO BOMBS IN BARAMULLA ON 28TH SEPTEMBER, 1964

श्री बागड़ी (दिसार) : मैं प्रतिनिधनीय लोक महत्व के निम्नलिखित विषय की ओर गृह-कार्य मंत्री का ध्यान दिनाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक बक्तव्य दें :—

“28 सितम्बर, 1964 को बारामूला, जम्मू और काश्मीर, में बम विस्फोट की दो घटनाओं का समाचार”।

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हाव) : 28 सितम्बर, 1964 को लगभग 12.30 बजे दो विस्फोट हुए—एक बारामूल में तालोज भवन के बाहर और दूसरा बारामूला जिले में जेलम नदी पर पुल के नीचे। उस पुल को टुलका नुकसान पहुंचा। बा। तालील मुख्यालय के समीप भवन को कोई क्षति नहीं पहुंची। ये विस्फोट युद्ध विराम रेखा के भीतर 15 मील की दूरी पर हुए। पुलिस के कुत्तों की सहायता से जांच प्रारम्भ हो गई है। सैनिक विशेषज्ञ भी सहायता के लिये बुला लिये गए हैं।

श्री बागड़ी : जम्मू काश्मीर के अन्दर अमन चैन की जो परिस्थिति है व; शुरू से ही इसी तरीके की रही है और इसका कारण है कभी शेर और कभी बकशी का, एक न एक का जेल में रहना। मैं जानना चाहता हूँ कि क्या सरकार इस पर फिर से विचार करने का इरादा रखती है ?

श्री हाव : जो विस्फोट बमों के होते हैं उसका कारण मैंने हाउस के समक्ष रख दिया है। हम मानते हैं कि पाकिस्तानी स्पाइड का, एजेंट्स का यह काम है। इन के किसी और का कोई ताल्लुक नहीं है।

श्री हुसन चम्ब क़ुत्तार (देवास) : काश्मीर में इस प्रकार की जो घटनायें घटित होती रही हैं और हाल ही में जो इनकी संख्या में वृद्धि हुई है, इसका प्रमुख कारण है बकशी साहब को जेल में बन्द करना। इन सारी घटनाओं पर विचार करने के बाद क्या सरकार धारा 370 को समाप्त करने जा रही है ?

श्री हाव : धारा 370 को समाप्त करने का प्रश्न इतने तो नहीं उठता है लेकिन जैसा पिछली बार मैंने हाउस में कहा था 1957 से बम बर्गरड की घटनायें चल रही हैं।

13.00 hrs.

मेरे ख्याल से काश्मीर की जो हालत है वह इतनी ज्यादा खराब है, ऐसा सरकार नहीं मानती है।

Shri Hem Barua (Gauhati): In the latest broadcast made by President Ayub Khan some two days back, he has said 'We will never reconcile to the forcible occupation of Kashmir by India'. If so, in that context, may I know whether our Government are by now convinced that Pakistan has launched a two-fronted attack against India, namely (a) internationally a political manoeuvre against India, and (b) internally, inside the State, organising sabotage work with Indians as Pakistani agents?